

LIST OF INDEX

LIST OF PAPERS IN O.A./I.A. NO. 324 OF 1990

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER
			Shri N. K. Phadke, Pune (-) MS M/o Bhanu & Anr (-)
I	1	-	per TO
	"	23.7.90	-1-
	"	22.8.90	TO
	2	22.8.90	Final order by Honble Shri G. Sreedharan Nair, VC & Honble MCA Shri my priority. COAL Dismissed as withdrawn. List of Index enclosed.
II	-	-	
III	1-2	25.5.90	Scrutiny sheet
	3-4	15.6.90	Notice to Applicant
	5	30.8.90	TO dt. 22.8.90 Send to the Applicant

Not
file

"FORM I"

Application under Section 19 of the Administrative
Tribunals Act, 1985.

Title of the Case :- Adverse Remarks and consequential
withhold of Crossing of Efficiency Bar - Shree.V.K.Phadke,
Superintendent Central Excise.

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Part II

OA 324/90

Sl.No.	Description of documents relied upon	Page No.
1.	Application of Shree.V.K.Phadke dt.4-5 -1990	1 to 7
<u>Annexures</u>		
<u>"A" Adverse Remarks</u>		
2.	Adverse Annual Confidential report communication dated 25-2-1986.	A-1 1
3.	Representation dt.31-3-1986 of Shree.V.K. Phadke dated 31-3-1986 against the Adverse Remarks.	A-2 2 to 4
4.	Rejection Order dt.6/9-10-86 from Collr. C.E.Aurangabad against Adverse remarks	A-3 5
5.	Appeal to Finance Ministry (CBEC) New Delhi dt.22-4-87 against adverse remarks	A-4 6 to 9
6.	Rejection Order dt.10-8-87 from Govt. New Delhi, [redacted]	A-5 10
<u>"B" Withhold of E-B</u>		
7.	Order dt.11-3-87 withholding E-B due on 1-5-86	B-1 11
8.	Protest application dt.18-11-87 for not putting up the case before the October 1987 D.P.C.	B-2 12
9.	Appeal dt.6-12-88 to the Govt.CBEC New Delhi	B-3 13 to 14
10.	Appeal dt.7-11-89 to the Govt.CBEC New Delhi	B-4 15 to 17
11.	Decision of Collr.C.E.Pune dt.29-9-89 in rejection	B-5 18
12.	Appeal decision from G.IMF.RD New Delhi dt.10/12-1-90	B-6 19

Signature of the applicant

For use in Tribunal's Office

Central Administrative Tribunal,

New Bombay Bench

Date of filing -

or

Date of receipt by post -

Registration No.

Received application on 24/5/90

Stamp No. 298790

4985

For Registrar

Signature - for Registrar

①

Stamp No 298/90

Office Notes, Office
Memorandum, of Coram
Appearance, Tribunal's
orders of direction &
Registrar's Orders

X
X
X
X
X
X

Tribunal's Orders.

DB

Free objection

Order dt 28/12/89
decreed in Col No 1,
is not enclosed with
application, but number
& date quoted in letter
dt 12/1/90.

Notice issued to
the Applicant on
dt 15.6.90
MSO
15.6.90

Notice dt 15.6.90
served on Applicant
on dt. Nil

MSO
22/6/90

Notice dt 15.6.90 served
on Applicant vide their
letter dt 20.6.90

MSO
27/6/90

X. Reg. free objection

Applicant State in his
letter dt 2/7/90 that copy
of Order dt 28/12/89 not
with him. However contents
reproduce under letter dt
12/1/90
obj stand removed. Sy.

Per Tribunal.

Fixed for Admission
hearing on 26/7/90
Issue notice accordingly

By Reg

Per Tribunal

Date: 26/5/90

Applicant in person / by

Advocate / Respondent by

Council. AS division bench is not
functioning today

The matter adjourned to 22/8/90
for Admission hearing

By Registrar

Dated: 22-8-90.

Applicant not present.
This is adjourned for hearing
on admission to 29-8-90.

(M. Y. P. S. I. K. A. I.) (G. S. S. C. D. H. A. S. N. A. I.)
M(A) V/C.

(2)

Dated: 22.8.90.

M.P.No. 609/90

M.P.No. 609/90
Withdrawal fixed on
22.8.90

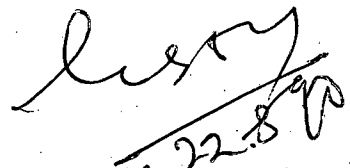
MD
31/8/90

This petition is by the applicant in the original application for withdrawal of the application. There is a prayer for refund of the process fee of Rs. 50/- that has been paid, which is not pressed.

The application is dismissed as withdrawn.



(M. Y. P. Dholkal)
M(LA)



(G. Sreedharan Nair)
V/c.

Order dtd: 22.8.90
Issued to either
sides on 30.8.90

& Served on
Applicant on 1/9/90

21/9